

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S HINDUSTAN CONTROLS & EQUIPMENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HINDUSTAN CONTROLS & EQUIPMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/03/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2000PTC091319
5.	Address of the registered office and principal office (if any) of corporate debtor	P-16 & 16/1, Kasba Industrial Estate Phase-I PO Haltu Kolkata -700107, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	05/07/2022 (Order received on 06.07.2022)
7.	Estimated date of closure of insolvency resolution process	31/12/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Subodh Kumar Agrawal Regn No.: IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 301, 3rd Floor, 1, Ganesh Chandra Avenue, Kolkata- 700013, West Bengal, India Email: subodhka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 301, 3rd Floor, 1, Ganesh Chandra Avenue, Kolkata- 700013, West Bengal, India Email: cirp.hcepl@gmail.com
11.	Last date for submission of claims	19/07/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Hindustan Controls & Equipment Private Limited on 05/07/2022 (Order received on 06.07.2022).

The creditors of Hindustan Controls & Equipment Private Limited, are hereby called upon to submit their claims with proof on or before 19/07/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. NA

Submission of false or misleading proofs of claim shall attract penalties.



Subodh Kumar Agrawal

Interim Resolution Professional of

Hindustan Controls & Equipment Private Limited

IBBI/IPA-001/IP-P00087/2017-18/10183

Date: 06/07/2022

Place: Kolkata